

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 1038 of 1992

IN

Original Application No. 162 of 1992

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

This review application is directed against our judgement and order dated 22.10.1992 dismissing the original application filed by the applicant. The review application has been sought on the ground that the counsel was suffering from cold and cough and when he came back after consultation with his doctor, the case was decided. Whatever may be the position and this review application is detailed application and lengthier than the original application. The scope of review application is limited and it does not mean sitting over in our own judgement by the same bench. We have gone through the averments made in our judgement and every aspects of the case has been considered and no error much less an error apparent on the face of the record has been committed. We have taken note of the fact that how the applicant was given appointment. There is no error apparent on the face of the record and the application deserves to be rejected and accordingly, it is rejected.

Member (A)

Vice-Chairman

Lucknow Dated: 26. 2. 1993.

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